



# VIMARSH: CANON YOUTH PARLIAMENT 2024

***RULEBOOK***

**MEDIA PARTNERS :-**

**Live  
Law.in**

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# ABOUT US!

Canonsphere is an innovative platform that focuses on the growth and development of individuals in the legal field. Through engaging events, we provide law students with opportunities to participate in debates, moot courts, blog or article writing, drafting competitions, quizzes, and much more in collaboration with organizations having the same niche. At Canon Sphere, we are passionate about fostering positive change and empowering individuals to make a difference. We are soon launching startup consultancy services , we will strive to create an environment where ideas flourish and innovation thrives.



# ABOUT YOUTH PARLIAMENT

Introducing "Vimarsh: Canon Youth Parliament" by Canonsphere, an extraordinary platform designed to empower the voices of the youth and foster meaningful discussions on pressing issues. As a catalyst for change, Vimarsh seeks to engage young minds in a constructive dialogue that transcends traditional boundaries. By providing a dynamic forum, Canonsphere aims to inspire the youth to actively participate in shaping the future.

This event is not just a simulation but a transformative experience where young individuals can articulate their opinions, challenge norms, and explore potential solutions. As Canonsphere believes in the power of informed discussions, Vimarsh encourages ethical considerations and aims to unravel the complexities surrounding fairness, accountability, transparency, and privacy issues in journalism.



# COMMITTEES & AGENDAS

1. **LOK SABHA** = *MENSTRUAL HYGIENE AT  
WORKPLACE: MENSTRUAL LEAVE POLICY.*

2. **RAJYA SABHA** = *ELECTORAL REFORM BILLS.*

3. **AIPPM** = *PROTECTION OF MEN FROM  
SEXUAL ABUSE.*



# PROPOSED DATES

- **Opening of registration:** 16th April, 2024.
- **Registration closing date:** 14th June , 2024.
- **3 Training sessions :** last week of May - 7 pm .  
10th June - 7 pm.
- **Inaugural ceremony / First Day of the event:**  
15.06.2024
- **Second day and valedictory Ceremony:** 16.06.2024
- **Results and awards:** 16th June, 2024.



# SCHEDULE

## DAY-1

<b>TIMINGS</b>	<b>PARTICULARS</b>
<b>10:00 AM - 11:00 AM</b>	<b>INAUGURATION OF YOUTH PARLIAMENT</b>
<b>11:00 AM - 11:30 AM</b>	<b>OPENING OF COMMITTEES</b>
<b>11:30 AM - 12:30 AM</b>	<b>ROUND 1- MODERATED COCUS</b>
<b>12:30 AM - 01:30 PM</b>	<b>LUNCH BREAK</b>
<b>01:30 PM - 02:30 PM</b>	<b>ROUND 2 - UNMODERATED COCUS</b>
<b>02:30 PM - 03:30 PM</b>	<b>ROUND 3 - MODERATED COCUS</b>
<b>03:30 PM - 04:30 PM</b>	<b>ZERO HOURS</b>



# SCHEDULE

## DAY-2

<b>TIMINGS</b>	<b>PARTICULARS</b>
<b>11:00 AM - 12:00 PM</b>	<b>ROUND 4 - UNMODERATED COCUS</b>
<b>12:00 PM - 01:00 PM</b>	<b>BILL DRAFTING</b>
<b>01:00 PM - 02:00 PM</b>	<b>LUNCH BREAK</b>
<b>02:00 PM - 03:00 PM</b>	<b>BILL PRESENTATION AND VOTING ON BILL</b>
<b>03:00 PM - 03:30 PM</b>	<b>BREAK</b>
<b>04:00 PM - 04:30 PM</b>	<b>SOCIALS</b>
<b>04:30 PM - 05:30 PM</b>	<b>VALEDICTORIAN</b>





# GENERAL RULES

- Following are general rules for Vimarsh: Canon Youth Parliament taking place on June 15th and 16th:
- **Punctuality:** Participants are expected to arrive on time for all sessions and events. Being punctual is essential for the smooth running of the event.
- **Dress Code:** Adhere to the designated dress code for the event, typically formal or business attire. Maintaining a professional appearance is important.
- **Respectful Conduct:** Show respect towards fellow participants, organizers, and guests. Listen attentively to others and engage in discussions with civility.
- **Active Participation:** Contribute meaningfully to debates, discussions, and activities. Your active involvement enriches the experience for everyone.
- **Adherence to Specific Rules:** Follow the instructions provided by the organizers and comply with all event rules and regulations.
- **Safety and Health:** Prioritize your safety and well-being. Observe all health and safety guidelines provided during the event.
- **No Disruptive Behavior:** Avoid behavior that could disrupt proceedings or hinder the experience of others.



# GENERAL RULES CONTD.

- **Stable Internet Connection:** Ensure you have a reliable internet connection to participate without interruptions. Test your connection ahead of the event.
- **Appropriate Background:** Choose a clean and professional background for your virtual meetings. Avoid distractions in your surroundings.
- **Mute When Not Speaking:** Keep your microphone muted when you're not speaking to minimize background noise and interruptions.
- **Camera Usage:** Keep your camera on during sessions to facilitate better interaction and engagement unless instructed otherwise.
- **Technical Preparedness:** Familiarize yourself with the virtual platform being used and have the necessary tools and applications ready.
- **Follow Virtual Etiquette:** Use polite and respectful language in chat and verbal communications. Respect others' speaking time and opinions.
- **Protect Your Privacy:** Be mindful of sharing personal information in public chats/whatsapp groups and avoid recording sessions without permission.



# GENERAL RULES CONTD.

- **Timely Login:** Log in to the virtual platform a few minutes before the scheduled start time to ensure everything is set up correctly.
- **Compliance with Instructions:** Follow any additional instructions given by the organizers for a successful event.

Please adhere to these rules for a smooth and productive experience at Vimarsh: Canon Youth Parliament. Let's work together to make it a memorable event!



# IDEAL LOK SABHA

**Resemblance to Lok Sabha Procedures:** The rules and procedures for IDEAL Lok Sabha align closely with those of Lok Sabha.

## Chapter I

**1. Language:** Both Hindi and English are acceptable languages in Parliament.

## Chapter II

**2. Procedure:** The two-day session of the Mock Parliament will follow Lok Sabha's procedures as closely as possible, including:

- National Anthem
- Member statements
- Discussion Hour
- Question Hour
- Zero Hour
- Bill introduction
- Bill readings and amendments
- Voting by simple majority
- Declaration of bills as passed or rejected
- Speaker's statement
- National Song



# IDEAL LOK SABHA CONTD.

**Note:** An informal session or a maximum 15-minute adjournment may be allotted at the chair's discretion. The chair can discontinue any motion for the benefit of the debate and has authority over any order or procedure for the smooth functioning of the event. *The chair can begin the second day from any point but must inform participants of this at the end of day one. Legislative business will take precedence, and if no bill is introduced, the session will revert to discussion hours. The chair can adjust or create any rule as needed for the committee's benefit.*

## 3. Discussion Hour:

- Up to 60 minutes are allotted for discussing a sub-agenda members deem worthy of discussion. Total discussion time is one hour including voting.
- Agendas must be submitted before the discussion hour begins.
- Agendas must include constituency name, discussion topic, total duration (max 60 minutes), and individual speaker times (max 90 seconds).
- Agendas are considered in chronological order of receipt, with the first agenda put to a vote.



# IDEAL LOK SABHA CONTD.

- If an agenda receives both support and opposition, the chair puts it to a placard vote, decided by simple majority. Discussion hours may be extended with the chair's discretion.

*Note: Unstarred questions, meant for written responses, can be asked during the discussion hour.*

**4. Question Hour:** It is the one hour after the discussion hour where the members of the house are free to ask questions to each other on matters pertaining to agenda or on a national emergency provided that such a question is sent in writing to the said member via the speaker and with his due approval before the commencement of question hour.

The question has been defined as an instrument by which a member can elicit information on any matter of public importance.

**Starred Questions:** Meant for oral answers.

**Unstarred Questions:** Meant for written answers

*The sender MP is allowed to ask a supplementary question, with the permission of the Chairperson, after the reply is obtained from the Minister concerned for starred questions.*



# IDEAL LOK SABHA CONTD.

**The chit on which the question is sent has to be properly marked/written as starred or unstarred to be in proper format.**

a. Any Starred question may be changed to unstarred on the discretion of the chair. The chair shall notify the sender of the same.

b. Answers to unstarred questions are mandatory and have to be sent to the recipient MP via the chairperson before the end of question hour.

c. Not more than two starred questions are allowed to be asked to a member. In case a particular MP has already received his quota of two starred questions then the chairperson shall change the further incoming starred questions as unstarred and notify the sender MP of the same.

d. Similarly not more than twenty (20) unstarred questions are allowed to be asked to a member. In case 20 unstarred questions have already been sent to a particular MP the chairperson shall return the question to its sender.

e. One can send a maximum of 2 starred questions.



# IDEAL LOK SABHA CONTD.

**The right to ask a question is governed by the following conditions:**

a. It shall be clearly and precisely expressed and shall not be too general incapable of any specific answer or in the nature of a leading question

b. If it contains a statement, the member shall make himself responsible for the accuracy of the statement.

c. It shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements

d. It shall not ask for an expression of opinion or the solution of an abstract legal question or of a hypothetical proposition.

e. It shall not ask as to the character or conduct of any person except in his official or public capacity

f. It shall not ordinarily exceed 150 words

g. It shall not relate to a matter which is not primarily the concern of the Government of India.

h. It shall not reflect on the character or conduct of any person whose conduct can only be challenged on a substantive motion





# IDEAL LOK SABHA CONTD.

- i. It shall not make or imply a charge of a personal character.
- j. It shall not raise questions of policy too large to be dealt with within the limits of an answer to a question
- k. It shall not repeat in substance questions already answered or to which an answer has been refused
- l. It shall not ask for information on trivial matters
- m. It shall not ordinarily ask for information on matters of past history
- n. It shall not raise matters under the control of bodies or persons not primarily responsible to the Government of India.
- o. It shall not ask or information on matter which is under adjudication by a court of law having jurisdiction in any part of India

**NOTE:** *The Speaker shall decide whether a question, or a part thereof, is or is not admissible under these rules and may disallow any question, or a part thereof, when in his opinion it is an abuse of the right of questioning or is calculated to obstruct or prejudicially affect the procedure of the House or is in contravention of these rules.*



# IDEAL LOK SABHA CONTD.

5. **Zero Hour:** Begins immediately after question hour.
- During zero hour, any agenda or national emergency question may be raised without prior written notice.
  - Zero hour may last as long as the Speaker permits.
  - The government isn't obligated to answer questions but is expected to participate in the debate.



# IDEAL RAJYA SABHA

Resemblance to Rajya Sabha Procedures: The rules and procedures for IDEAL Rajya Sabha align closely with those of Rajya Sabha.

## Chapter I

**1. Language:** Both Hindi and English are acceptable languages in Parliament.

## Chapter II

**2. Procedure:** The two-day session of the Mock Parliament will follow Rajya Sabha's procedures as closely as possible, including:

- National Anthem
- Speaker's Oath
- Oath of Parliamentarians
- Member statements
- Discussion Hour
- Question Hour
- Zero Hour
- Bill introduction
- Bill readings and amendments
- Voting by simple majority
- Declaration of bills as passed or rejected
- Speaker's statement
- National Song



# IDEAL RAJYA SABHA CONTD.

**Note:** An informal session or a maximum 15-minute adjournment may be allotted at the chair's discretion. The chair can discontinue any motion for the benefit of the debate and has authority over any order or procedure for the smooth functioning of the event. The chair can begin the second day from any point but must inform participants of this at the end of day one. Legislative business will take precedence, and if no bill is introduced, the session will revert to discussion hours. The chair can adjust or create any rule as needed for the committee's benefit.

**3. Discussion Hour:** Up to 60 minutes are allotted for discussing a sub-agenda members deem worthy of discussion. Total discussion time is one hour including voting.

- Agendas must be submitted before the discussion hour begins and after the first two opening statements.
- Agendas include constituency name, discussion topic, total duration (max 60 minutes), and individual speaker times (max 90 seconds).
- Agendas are considered in the order they are received, with the first agenda put to a vote..



# IDEAL RAJYA SABHA CONTD.

If an agenda receives both support and opposition, the chair puts it to a placard vote, decided by simple majority. Discussion hours may be extended with the chair's discretion. *Note: Unstarred questions, meant for written responses, can be asked during the discussion hour.*

**4. Question Hour:** This one-hour period follows the discussion hour and allows members to ask questions of each other on agenda-related matters or national emergencies. Questions must be submitted in writing to the said member via the Speaker and approved before question hour begins.

- Questions are defined as instruments by which a member can elicit information on matters of public importance.
- Starred Questions: Meant for oral answers.
- Unstarred Questions: Meant for written answers.
- The sender MP can ask a supplementary question with the Chairperson's permission, after obtaining a reply from the concerned Minister for starred questions.
- The chit on which the question is sent must be properly marked or written as starred or unstarred.



# IDEAL RAJYA SABHA CONTD.

- Any Starred question may be changed to unstarred at the discretion of the chair, who notifies the sender.
- Answers to unstarred questions are mandatory and must be sent to the recipient MP via the chairperson before the end of question hour.
- Not more than two starred questions may be asked of a member. If a particular MP has already received their quota of two starred questions, the chairperson changes additional starred questions to unstarred and notifies the sender MP.
- Similarly, no more than 20 unstarred questions may be asked of a member. If 20 unstarred questions have already been sent to a particular MP, the chairperson returns the question to its sender.
- One can send a maximum of 2 starred questions.

## **The right to ask a question is governed by the following conditions:**

- It must be clear and precise, avoiding overly general, vague, or leading questions.
- If it contains a statement, the member takes responsibility for the statement's accuracy.
- It must avoid arguments, inferences, irony, imputations, epithets, or defamatory statements.



# IDEAL RAJYA SABHA CONTD.

- It must not ask for an opinion or solution to an abstract legal question or hypothetical proposition.
  - It must not inquire about a person's character or conduct, except in their official or public capacity.
  - It should not exceed 150 words.
- It must relate to a matter primarily concerning the Government of India.
  - It must not question the character or conduct of any person whose conduct can only be challenged on a substantive motion.
  - It must not imply a charge of a personal character.
    - It must not raise policy questions too large to be addressed in a simple answer.
    - It should not repeat questions already answered or where an answer was refused.
    - It must avoid seeking information on trivial matters or matters of past history.
    - It must not raise issues controlled by bodies or persons not primarily responsible to the Government of India.
    - It should not seek information on matters under adjudication by a court of law in any part of India.

*Note: The Speaker decides whether a question, or part of it, is admissible under these rules and may disallow questions that abuse the right of questioning, obstruct proceedings, or contravene these rules.*



# IDEAL RAJYA SABHA CONTD.

5. **Zero Hour:** Begins immediately after question hour.

- During zero hour, any agenda or national emergency question may be raised without prior written notice.
- Zero hour may last as long as the Speaker allows.
- The government isn't obligated to answer questions but is expected to engage in the debate.





# IDEAL AIPPM

## Opening Statements:

- Members deliver opening statements at the start of the committee session. The default speaking time is 60 seconds but can be extended to 90 seconds.
- After each speech, members must yield the floor back to the Executive Board.
- The Executive Board will then instruct members to ask questions.
- The number of questions allowed (if any) will be determined by the Executive Board based on available time.
- The committee can proceed in either a Public Session or a Private Session.

## Establishing Sessions:

Sessions can be initiated by proposing a motion to establish a particular session, followed by a vote. The motion requires a simple majority to pass.

## Public Session:

- Time is allocated for members to discuss different agenda topics and share their perspectives.
- A public session lasts between 15-30 minutes, with individual speaking time remaining at 60 seconds.
- Everything discussed in a public session is part of the public domain and open to media coverage.



# IDEAL AIPPM CONTD.

## **Private Session:**

Private sessions can be either Moderated or Unmoderated, and the discussions remain off-record and private.

- Unmoderated: A Representative can propose an Unmoderated Session, transitioning from formal to informal debate. The Representative must suggest a duration and provide justification for the session. The Executive Board can recommend a different session length, put it to a vote, or rule the Unmoderated Session out of order without appeal. Once approved, the committee engages in informal discussion without leaving the conference room.

- Moderated: A Moderated session is a formal discussion managed by the Executive Board.

Points:

## **1. Point of Personal Privilege:**

- Representatives may raise a Point of Personal Privilege if something prevents them from fully participating in council activities.

- The Executive Board will address the issue. A Point of Personal Privilege can only interrupt a speaker if they are inaudible; otherwise, the Representative must wait until the speaker finishes.



# IDEAL AIPPM CONTD.

## 2. Point of Order:

- Representatives may raise a Point of Order to highlight a factual error in a speaker's statement.
- This point cannot interrupt a speaker.
- The Executive Board will promptly rule on the point's validity. A dilatory Point of Order ruled by the Executive Board cannot be appealed.

## 3. Point of Parliamentary Inquiry:

- Representatives may raise a Point of Parliamentary Inquiry to request clarification from the Executive Board on procedural rules.
- This point cannot interrupt a speaker.

## 4. Point of Information:

- Representatives may raise a Point of Information to ask the speaker a question or seek clarification.
- This point cannot interrupt a speaker and is only valid during opening statements.

## Right of Reply:

- Representatives whose personal integrity has been challenged by another Delegate's comments may invoke the Right of Reply.
- Disagreement with the content of a Delegate's speech does not justify invoking the Right of Reply.



# IDEAL AIPPM CONTD.

- The Executive Board will recognize the Right of Reply at their discretion and decide how to handle the motion.
- This point cannot interrupt a speaker and should be addressed immediately after the speaker concludes.
- The Executive Board's decision on the Right of Reply is final and cannot be appealed.
- No Representative may invoke a Right of Reply on a Right of Reply.

## **Written Documents:**

Members can create a press release or communiqué.

- A press release is an official statement issued to the media to provide information on a specific matter.

## **Disclaimer**

The Executive Board and Team Vimarsh have made every effort to draft the rules and regulations for parliamentary sessions according to guidelines from the Ministry of Parliamentary Affairs, Government of India. Any differences between rules for Vimarsh and actual procedures aim to enhance debate. We apologize for any legal inaccuracies or unintended contradictions with government rules and regulations.



# REGISTRATION PROCESS

- Participants will have to register through the given link.
- Payment must be made using the payment link.
- Proof of payment must be uploaded in the registration form before submitting it.

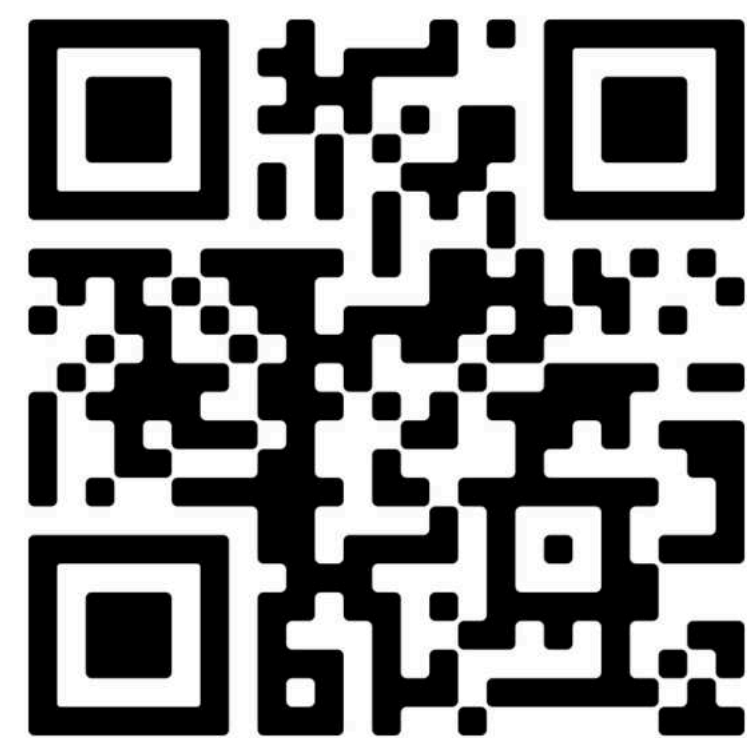
## Registration Fees for college students

- \* Lok Sabha :- 800/-
- \* Rajya Sabha :- 800/-
- \* AIPPM :- 750/-

## Registration Fees for school students (classes 11 - 12th)

- \* Lok Sabha :- 500/-
- \* Rajya Sabha :- 500/-
- \* AIPPM :- 500/-

**\*To avail the registration form kindly scan the QR code**



# PAYMENT DETAILS

- Payment must be made using the given link only. No request for payment through any other means shall be accepted.
- Proof of payment must be uploaded in the registration form after payment.

**Account holder- Shaziya Khan**

**Account number- 0747000102001954**

**Bank name- Punjab National Bank**

**Branch- Deputy ka paraw**

**IFSC code - PUNB0074700**

**OR**

**Upi id- shaziya9807@oksbi**

**\*To make payment through UPI kindly scan the QR code**



# CONTACT DETAILS

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